

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-218
IB-145(ND)/2020

IN THE MATTER OF:

Magica Facility Management Services.

....APPLICANT

Vs.

Innovative Facility Solutions Pvt Ltd.

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 19.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

:

: Ms. Jayashree Parihar, Mr. Karan Valech, Mr. Thakur, Ms. Anu Sura, Ms. Suvigya Awasthy, Advocates, Mr. Akash Kumar, CA

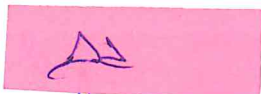
For the Intervener :

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ORDER

The Representative for the Operational Creditor is present. Counsel for the Corporate Debtor is present. The Representative for the Operational Creditor is directed to provide copy of the Petition along with the documents to Counsel for the Corporate Debtor within two days. Thereafter, within two weeks, the Counsel for the Corporate Debtor shall file reply along with Vakalatnama. The Representative for the Operational Creditor is at liberty to file rejoinder, if any. The matter is posted for making final submissions.

List on 12.5.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit